

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K.HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).35095/2012

KULRAJI(D) TR.LRS.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for c/delay in refiling SLP,c/delay in filing SLP)

Date: 13/12/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Manu Shanker Mishra,Adv.

For Respondent(s)

Ms Shalini Kumar, Adv.

Mr. Vinay Garg,Adv.

UPON hearing counsel the Court made the following

O R D E R

None for the petitioner.

The ld. Counsel for the respondent Nos. 1 and 2 is present. She has stated that the said respondents have already filed the counter affidavit.

The office report indicates that the ld. counsel for the petitioner has on 25.10.2013 filed the process fee and the spare copies of the SLP. These are said to be barred by time of four days. Delay in filing the requisites is condoned and accordingly appropriate steps for the service of notice to the respondent no.3 shall be taken by the registry.

List again on 29.1.2014.

		(M.K.HANJURA)	
		REGISTRAR	

hj